

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) Diary No. 27617/2015

(Arising out of impugned final judgment and order dated 21/05/2015 in FA No. 580/2004 passed by the High Court Of Judicature at Allahabad)

GHAZIABAD DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

MAHENDRA SINGH AND ORS.

Respondent(s)

(Office report on default)

Date : 03/03/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA
[IN CHAMBER]

For Petitioner(s)

Mr. Sunil Kumar Jain, A.O.R. [NP]

For Respondent(s)

The Court made the following
O R D E R

As a matter of last chance, four weeks' time
is granted to cure the defects pointed out in the
office report dated 29th January, 2016.

[KALYANI GUPTA]
COURT MASTER

[SHARDA KAPOOR]
COURT MASTER